

**PROTECTION OF PHYSICIANS
AND SURGEONS (CIVIL AND CRI-
MINALS IMMUNITY) BILL***

[English]

SHRI MOOL CHAND DAGA (Pali) : I beg to move for leave to introduce a Bill to provide for civil and criminal immunity to physicians and surgeons withdrawing life sustaining treatment from patients suffering from terminal illness and certain categories of newly-born infants.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for civil and criminal immunity to physicians and surgeons withdrawing life sustaining treatment from patients suffering from terminal illness and certain categories of newly-born infants.”

The motion was adopted.

SHRI MOOL CHAND DAGA : I introduce the Bill.

**PUBLIC AND PRIVATE SCHOOLS
(ABOLITION) BILL***

[English]

PROF. SAIFUDDIN SOZ (Baramulla) : I beg to move for leave to introduce a Bill to provide for abolition of public and private schools in India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for abolition of public and private schools in India.”

The motion was adopted.

PROF. SAIFUDDIN SOZ : I introduce the Bill.

**AGRICULTURAL WORKERS
(MINIMUM WAGES AND WEL-
FARE) BILL***

[English]

SHRI SATYAGOPAL MISRA (Tamluk) : I beg to move for leave to introduce a Bill to provide for the payment of minimum wages and welfare of agricultural workers.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the payment of minimum wages and welfare of agricultural workers.”

The motion was adopted.

SHRI SATYAGOPAL MISRA : I introduce the Bill.

**BUILDING AND CONSTRUCTION
WORKERS (CONDITIONS OF
EMPLOYMENT) BILL***

[English]

SHRI SATYAGOPAL MISRA (Tam.uk) : I beg to move for leave to introduce a Bill to protect building and construction workers and to provide for their minimum wages, security of job, and such other health and welfare measures for them as are provided for in various labour and industrial laws in force in India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to protect building and construction workers and to provide for their minimum wages, security of job and such other health and welfare measures for them as are provided